

# Haryana Government Gazette

Published by Authority

© Government of Haryana

No. 31-2017] CHANDIGARH, TUESDAY, AUGUST 1, 2017 (SRAVANA 9, 1939 SAKA)

PART—I

#### Notifications, Orders and Declarations by Haryana Government

## HARYANA GOVERNMENT

## SOCIAL JUSTICE AND EMPOWERMENT DEPARTMENT

#### Notification

## The 21st July, 2017

No. 761-SW(4) 2017.— The Governor of Haryana is pleased to notify the Scheme "Operation of Maintenance and Appellate Tribunals for Senior Citizens under "Haryana Maintenance of Parents and Senior Citizens Rules, 2009" notified *vide* Notification No. SO.54/CA 56/2007/S.32/2009 dated 19.6.2009 under Sub-Section (1) read with Sub-section 2 of section 32 of the Maintenance and Welfare of Parents and Senior Citizen Act 2007 (Central Act 56 of 2007). These rules are applicable from 19.6.2009.

The Haryana Maintenance of Parents and Senior Citizens Rules, 2009 mandate that there must be a Maintenance Tribunals (one official member and two non-official members) under the Chairmanship of each Sub-Divisional Magistrate. Similarly there must be Senior Citizens Appellate Tribunals under the Chairmanship of each District Magistrate within their respective jurisdictions with District Magistrate as official member and two nominated non-official members. The tenure/ duties of Non-Official members of both the Tribunals will be as per conditions laid down in the "Haryana Maintenance of Parents and Senior Citizens Rules, 2009".

It is further provided under Section 3.5 of "Haryana Maintenance of Parents and Senior Citizens Rules, 2009" that the members of the tribunal shall be paid Travelling or Meeting allowance or Honorarium or remuneration as the State Govt. may decide from time to time, but this remuneration shall not be less than Rs. 500/- per sitting.

Similarly, section 5 of the Rules has provision that every tribunal shall prepare a panel of persons suitable for appointment as conciliation officer under Sub-section 6 of Section 6 which shall include the maintenance officers designated under Section 18 and Section 5.5 as has also been provided that conciliation officer will be paid an honorarium per case settled by him, as may be fixed by the State Govt. from time to time but not less than Rs. 1000/-per case.

The honorarium to the members would be paid as per details given below :

(i)	Members of Maintenance and Appellate Tribunals	: Rs. 500/- per sitting
(ii)	Conciliation Officers	: Rs. 1000/- per sitting

The payment of the honorarium is the above members/conciliation officers will be paid released by the concerned District Social Welfare Officer after verification of honorarium bill from the concerned SDM or Deputy Commissioners.

Various Maintenance Tribunals and Appellate Tribunals have been constituted within their respective jurisdictions. The expenditure on holding the meetings of the Maintenance Tribunals weekly and Appellate Tribunal bi-weekly and Conciliation Officer atleast two cases per month would be as under :

	Total		Rs. 60.00 lakh
(iv)	Stationary, Contingency & Administrative Charges		Rs. 7.42 lakh
(iii)	For Honorarium for Conciliation Officer	62x2x12x1000	Rs. 14.88 lakh
(ii)	For Honorarium for Appellate Tribunals	26 weeks (2x21x500x26)	Rs. 5.46 lakh
(i)	For Honorarium of Maintenance Tribunals	52 weeks (2x62x500x52)	Rs. 32.24 lakh

The entire expenditure involved under the scheme will be incurred under the Head "2235 Social Security & Welfare-02-Social Welfare-104-Welfare of Aged, Infirms and Destitute-Part-1 -State Plan Schemes-(90)- Operation of Maintenance and Appellate Tribunals for Senior Citizens under Haryana Maintenance of Parents and Senior Citizens Rules, 2009- Object Head (87) Honorarium-60-TA/DA to non official Members- SJE (Plan)."

Chandigarh: The 18th July, 2017 ANIL KUMAR, Principal Secretary to Government, Haryana, Social Justice and Empowerment Department.

55523-C.S.-H.G.P., Chd.